

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 53339/2022, 53341/2022, 53342/2022, in Criminal Appeal No(s).
1093-1094/2022

KESHAV SINGH @ KESHO ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 53341/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 53339/2022 - EXEMPTION FROM FILING O.T.

IA No. 53342/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 20-01-2023 These matters were called on for hearing today.

For Appellant(s) Mr. Mohd. Irshad Hanif, AOR
 Mr. Amar Kumar Raizada, Adv.
 Mr. Mohit Kumar, Adv.
 Mr. Gurmeet Singh, Adv.

For Respondent(s) Mr. Vinay Rajpur, Adv.
 Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent is duly represented.

Records have been received.

Four weeks time is given to the Ld. Counsel for the parties to
file the additional documents. After expiry of four weeks, list
the matter before the Hon'ble Court, under the rules.

S.P.S. LALER
Registrar